

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 14376/2012
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 09/11/2011
IN CWP NO. 19405/1986 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

PRABHAWATI AGARWAL & ORS.

PETITIONER(S)

VERSUS

SHEIKH BARIK ALI & ORS.
(OFFICE REPORT ON DEFAULT)

RESPONDENT(S)

Date : 28/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
[IN CHAMBER]

For Petitioner(s)

Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

Dr. Kailash Chand, Adv.

Mr. Pankaj Bhatia, Adv.
Ms. Bharti Tyagi, Adv.

Ms. Dharitry Phookan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time, as a last chance, is granted to the
learned counsel for the petitioners to comply with
the

Office Report on Default dated 10th July, 2015.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER

Signature Not Verified

Digitally signed by
Vinod Lakhina
Date: 2015.09.28
15:57:35 IST
Reason: